



2026:AHC-LKO:4698-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 550 of 2026

Beena Gupta And 2 Others

.....Petitioner(s)

Versus

State Of U.P. Thru. Its Prin. Secy. Deptt. Of
Urban Development Lko. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Nilaya Gupta, Ajay Rawat
Counsel for Respondent(s)	:	C.S.C., Ram Kumar Singh

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard.

2. The petitioners allege illegal encroachment by the respondent No.4 on their Bhumidhari land bearing Gata No.1064 situated at Village, Paragana & Tehsil-Safipur, District-Unnao. Counsel for the respondent No.4 says that there is no encroachment on his land. The petitioners have already given complaint/information to the police authorities as according to them, certain pillars etc., existing on their land were demolished by the respondent No.4 and his officials/employees. It is informed that proceedings under Section 24 of the U.P. Revenue Code, 2006 would be initiated on behalf of the petitioners for demarcation of the boundaries of the aforesaid gata.

3. In view of the above, we are of the opinion that as and when demarcation of the boundaries of the aforesaid gata takes place then the factual position would be clear as to whether there has been any encroachment or not and accordingly, the revenue authorities can settle the matter as far as permissible in law but we, at this stage, cannot interfere, especially as disputed questions of fact are involved.

4. With the aforesaid observation, the writ petition is **disposed of** with liberty to the petitioners to pursue the remedies prescribed in law.

**January 21,
2026**
-Piyush-

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)